| 1 | 2 | 3 | 4 | 5 | 6 |
|---|---|---|---|---|---|
| | Paschim Medinipur | 40 | 77 | 4 | 121 |
| | Purbabardhaman | 64 | 55 | 2 | 121 |
| | Purbamedinipur | 19 | 69 | 5 | 93 |
| | Purulia | | 6 | | 6 |
| | South 24 Parganas | | 11 | 3 | 14 |
| | GRAND TOTAL | 14228 | 14996 | 3234 | 32458 |

**Deaths due to Coldbest - PC syrup**

2681. KUMARI SELJA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the number of deaths due to the use of Cold best-PC Syrup, the details thereof, age, gender and State/UT wise;

(b) the steps being taken by Government to withdraw this syrup; and

(c) the steps being taken by Government to ensure non-availability of faulty medicines to the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) The manufacture, sale and distribution of drugs in the country is regulated under the provisions of Drugs and Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Lice ising Authorities (SLAs) appointed by respective State Governments.

Deaths have been reported from two places:

I. As per the information received from Union Territory of Jammu and Kashmir, Director Health Services, Jammu has informed that 11 infant mortalities have been reported. The matter was investigated and it was found that the patients had consumed several drug formulations including Coldbest. As a matter of abundant caution, further sale of this drug was stopped immediately and the drug regulatory authorities were directed to ensure complete recall of the unutilized stocks of the said drug.

II. The State Government of Punjab has informed that one death of a two-year-old child due to consumption of Coldbest-PC syrup was reported in the media. Accordingly, a drug alert has been issued in the State and the regulatory authorities have been directed to keep a vigilant eye on the movement of the product and to seize the stocks immediately.

(b) On 16.02.2020, Central Drugs Standard Control Organisation under the Ministry of Health and Family Welfare has requested all the State/UT Drugs Controllers to take necessary action regarding stopping the sale and distribution of the said drug immediately.

(c) The Government is committed to ensuring that the quality, safety and efficacy of drugs are not compromised. With this in view, the Government has taken a series of measures including strengthening of legal provisions, workshops and training programmes for manufacturers and regulatory officials and measures such as risk based inspections.

**People benefited by Ayushman Bharat**

2682. DR. L. HANUMANTHAIAH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of people till date who has been benefited by the Ayushman Bharat scheme, the details thereof, State-wise/ UT-wise;

(b) the number of Ayushman Bharat golden cards which have been issued till now; and

(c) the number of people who have availed the benefit of the golden card in Karnataka so far, details thereof, district wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) is an entitlement-based scheme and no registration or enrolment of beneficiaries is required for availing the benefits under the scheme. However, in order to create awareness and facilitate easy availing of benefits, e-cards have been issued to the beneficiaries after verifying their identity under the scheme.